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 (a) Vijayavani – Mangaluru; (b) Financial Express – Bengaluru;
 (c) The South India Times – Bengaluru; (d) Times of India – Mangalore; (e) Vishwavani - Bengaluru

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/04/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Bangalore
4.	Corporate Identity No. of corporate debtor	U85110KA2005PTC036163
5.	Address of the registered office and principal office of corporate debtor	AMMA TEMPLE ROAD, AMBALPADY NH -17, UDUPI, KARNATAKA 576103
6.	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT Order - 16/11/2022, Copy of Order received on 07/12/2022
7.	Estimated date of closure of insolvency resolution process	05/06/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Rakesh Bothra Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 119- A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kalina, Santacruz East, City - Mumbai, Maharashtra -400098 Email – ip.rakeshbothra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned on point 9 Email id – gokul.cirp@gmail.com
11.	Last date for submission of claims	23/12/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) –Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not applicable
14.	(a) Relevant Forms for submission of claims with proof	Form B – For Claim by Operational Creditors Except Workmen /Employee Form C- For Claim by Financial Creditors Form D – For Claims by A Workmen or an Employees Form E – For Claims by Authorised Representative of Workmen and Employees Form F – For Claims by other Creditors
	(b) Format of Forms / Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 9

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, CP(IB)-156/BB/2020 has ordered the commencement of a corporate insolvency resolution process of GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED the vide order dated 16/11/2022.

The creditors of GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Date: December 8, 2022

Rakesh Bothra

Place: Mumbai

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675

Sl. No	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand/Notice Date and Amount	Symbolic possession taken date	Branch	Loan No.	Borrowers	Item-1 All the peace and parcel of the immovable Schedule The property Bearing Khatha No. 8,8, G.P. No.15120020400200693, Situated at Kashipura Village, Malakere Gram Panchayat, Davanagere Taluk & District. Measuring East to West 12.19 (Mts) 40 Ft and North to South 8.53 (Mts) 28 Ft. Total extent (104.05 Mts) 1120 Sq.Ft. Build Up Area (104.05 Mts) 1120 Sq.Ft. North by : Road, South by : Padmakka Hanumanthappa's House East by : Road West by : Rudrappa's Vacant Land Measurement: Measuring East to West 12.19 (mts) 40 Ft and North to South 8.53 (mts) 28 Ft. Total Extent (104.05 mts) 1120 Sq.Ft. Situated at within the Sub-Registration District of Davanagere and Registration District of Davanagere.	29-07-2022 & Rs.1231325/-	06-12-2022
44	Branch : Chikkamagalur Lan No: SECHMGR0279731 Borrowers: Sushmitha, Halesh	"Khatha No.15090010010100502, GP No.13, Situated at Aralaguppe Village Allampur Grama Panchayat, Chikkamagalur Taluk & Dist. North by : Panchayath Road, South by : Own Survey No Property, East by : Own Survey No Property, West by : Own Survey No Property, Measurement: Measuring East to West 50 feet North to South 46 feet, Total 2300 feet. Build Up Area 2300 Feet. Situated at within the Sub-Registration District of Chikkamagalur and Registration District of Chikkamagalur"	30-04-2022 & Rs.580920/-	05-12-2022	Branch : Chikkamagalur Lan No: SECHMGR0275229 Borrowers: Mrs. ZULKHAR NAINA, Mr. ASHRAF	58	Branch : Hd Kote Lan No: SEHDKTE0181286 Borrowers: MRS.JAYAMMA, MR.CHANDRAPPA.M	"Property-1 Co-Aplicant 1: M CHANDRAPPA All the peace and parcel of the immovable Schedule Property no.152200102501320014, property no.30/2, Situated at kurnigala village, B.Matakere grampanchayat, H.D.Kote taluku, North By :Barren of Mahaveera, South By : kottige of Madappa, East By : Land of Madappa, West By : House of Mahaveera. Measurement: Measuring east to west 14.9352mtr(49feet), north to south 6.4006mtr(21feet), Total extent site 95.23chmtr and building area 75.22chmtr(1029sqft). Situated at within the Sub-Registration District of H.D.KOTE and Registration District of MYSORE"	29-07-2022 & Rs.651017/-	06-12-2022
45	Branch : Hospet Lan No: SEHSPET0233627 Borrowers: BASAVARAJ D,TRIVFI N, RENUKA D, KOTRESH D,	"Co - Applicant: Renuka. D, All the pieces and parcel of the immovable schedule the property bearing G. P. P. No. 296, G. P. No. 150500401707100304 situated at Timpur, Village, Chiknatti Grama Panchayat, Hospet, Taluk Bellary Dist. North by: Site of Kotagi Nagappa, South by: House of N Mallamma, East by: Road, West by: Road. Measurement: Measuring East to West 14.63040 mtrs (48 ft) North to South 15.24 mtrs (50 Ft) Total measuring to an extent of 222.97 Sq. mtrs (2400 Sq.Ft) in which total constructed area is 53.51 Sq. mtrs (576. Sq.Ft) Situated at within the Sub-Registration District of Hospet and Registration District of Bellary."	26-05-2022 & Rs.507381/-	05-12-2022	Branch : Chikkamagalur Lan No: SECHMGR033494 Borrowers: Mr. K.P. LOKESH, Mrs. DEEPIKA C C	60	Branch : Shimogga Lan No: SESINGA0223995 Borrowers: Mr. PRASHANTHA N Mrs. THANGAMMA	PROPERTY-1 Co-Aplicant 1: THUNGAMMA All the peace and parcel of the immovable schedule the property bearing Khatha No.158, Situated at Holehanasanavadi Village, Bedara Vassahalli Gram Panchayat, Shimogga Taluk & District. Measuring East to West 90 Sq Feet and North to South 22 Sq. Feet, Total 1980 Sq. Feet. Build Up Area 800 Sq. feet. North by : Katha No 157 South by : Katha No 159 East by : Conservancy Road West by : Road Measurement: Measuring East to West 90 Sq Feet and North to South 22 Sq. Feet, Total 1980 sq. feet. Situated at within the Sub-Registration District of Shimogga and Registration District of Shimogga.	26-08-2022 & Rs.238771/-	05-12-2022
46	Branch : Gadag Lan No: SEIBGAD0285628 Borrowers: Vijayalaxmi koppad, Panchakshari Mahadevappa Koppad, Fakkiravva Mahadevappa Koppad,	"Co- Applicant 2: Fakkiravva Mahadevappa Koppad, All the peace and parcel of the immovable schedule property being Serial No. 450 G.P.P No.483/B, situated at shyoti Village, Chikkahandi gola Grama Panchayat, Gadag Taluk and Dist. North by: Virupakshgouda Nilappagoudru, South by: Kotresh S Kuruvinashetty, East by: Govt Road, West by: Mahadevappa C Gudgen, Measurement: Measuring East to West 50ft, North to South 49 Ft, Total measuring to an extent of 2450 Sq.ft, in which total built up area is 2450 Sq.ft. Situated at within the Sub-Registration District of Hospet and Registration District of Bellary."	26-05-2022 & Rs.486069/-	05-12-2022	Branch : Chikkamagalur Lan No: SECHMGR0244169 Borrowers: Mr. IMRAN PASHAMRS. RASHIDA BANU Mr. SARDAR PASHA	48	Branch : Chikkamagalur Lan No: SECHMGR0255464 Borrowers: MRS.M.B.REKHA, MR.SUPRITH.T.C	Item-1 All the peace and parcel of the immovable Schedule The property Bearing Khatha No.168, G.P No.150900101200620018, Situated At Toranamavu Village, Kuduvalli Grama Panchayat, Chikkamagalur Taluk & Dist. North By : Land of Shankregowda, South, By : Road, East By : Road, West By : Own Site, Measurement : Measuring East to West 40 feet, North to South 50 feet, Total extent 2000 feet. Build Up Area 2000 feet. Situated at within the Sub-Registration District of Chikkamagalur and Registration District of Chikkamagalur.	26-08-2022 & Rs.395359/-	05-12-2022
47	Branch : Davanagere Lan No: SEDVNGR0231054 Borrowers: Mr. Gangya Naika, Mr. Ananda Naika	"All the peace and parcel of the immovable Schedule The property GP No 1512002900120072 Pro.no. 62, situated at jampapura village & Gudal Grampanchayat Davanagere Taluk, Davanagere Dist. North by : Own Vacant Land, South by : Way, East by : Suryanaika House & Vacant Land, West by : Hanumantha Naika House, Measurement : East to west (13.53 Mtrs) 44 fts, North to South (5.53 Mtrs) 18 Fts Total = 792 Sq Ft. Built Up Area 792 Sq feet. Situated at within the Sub-Registration District of DAVANAGERE and Registration District of DAVANAGERE"	17-06-2022 & Rs.339003/-	06-12-2022	Branch : Shimogga Lan No: SEDVNGR0270310 Borrowers: MR.ABHISHEK.M.H, MRS.SHARADAMMA	64	Branch : Davanagere Lan No: SEHSPET0232826 Borrowers: Mr. K. VEERESH, Mrs. THRIVENI	PROPERTY-1 Applicant: KVEERESH All the pieces and parcel of the immovable Schedule The property Bearing Door No.3687A, Asst.no.3/687A situated at 8th ward Mariyamanahalli Pattana Panchayat, Hospet, Taluk Bellary Dist. North by : Road South by : Vacant Site East by : House of Tajaja West by : House of Shipa Measurement : Measuring East to West 18 feet, North to South 20 feet, Total measuring to an extent of 360 sq. feet, in which total constructed area is 360 sq. feet. Situated at within the Sub-Registration District of Hospet and Registration District of Bellary.	26-08-2022 & Rs.476710/-	06-12-2022
48	Branch : Chikkamagalur Lan No: SECHMGR0244169 Borrowers: Mr. IMRAN PASHAMRS. RASHIDA BANU Mr. SARDAR PASHA	Item-1 All the peace and parcel of the immovable Schedule The property Bearing Khatha No.205, New Khatha No.216, Site No.10, GP.No.151600401500300207, Situated at Rayapur Village, Bantenahalli Grama Panchayth, Belur Taluk, Hassan dist. North by : Site No.11 South by : 9 Meter Road, East by : Jameer Site No.19 West by : 9 Meter Road Measurement : Measuring East to West 39.5 feet, North to South 29.5 feet Situated at within the Sub-Registration District of Belur and Registration District of Hassan	20-06-2022 & Rs.609993/-	05-12-2022	Branch : Chikkamagalur Lan No: SECHMGR025464 Borrowers: MRS.M.B.REKHA, MR.SUPRITH.T.C	63	Branch : Chikkamagalur Lan No: SECHMGR0260693 Borrowers: Mrs. LEELAVATHI, Mr. PRASANNA A.P., Mr. PURUSHOTHAMMACHAR	Item-1 All the peace and parcel of the immovable Schedule The Property Bearing Khatha No.102, G.P No.150900100400300459, Situated at Havvalli Village, Alduru Grama Panchayat, Chikkamagalur Taluk & Dist. North by : House Of Batte Raju South by : Gaddaduru Road East by : Road West by : House of Balakrishnashetty Measurement : Measuring East to West 60 feet, North to South 40 feet, Total extent 2400 feet. Build Up Area 826 Feet. Situated at within the Sub-Registration District of Chikkamagalur and Registration District of Chikkamagalur.	02-09-2022 & Rs.737638/-	06-12-2022
49	Branch : Chikkamagalur Lan No: SECHMGR0264711 Borrowers: Mrs. SAVITHA, Mr. PRAJWAL H M	Item-1 All the peace and parcel of the immovable Schedule The property Bearing Khatha No.20, G.P No.150900102100520068, situated at Haliyuru Village Doddamagaravalli Grama Panchayat, Chikkamagalur Taluk & dist. North by : Land of Rudregouda South by : Own Property, East by : Road West by : Own Property Measurement : Measuring East to West 94 feet, North to South 69.5 feet, Total extent 6533 feet, Build Up Area 1330 Feet. Situated at within the Sub-Registration District of Chikkamagalur ad Registration District of Chikkamagalur.	27-06-2022 & Rs.1045483/-	05-12-2022	Branch : Gadag Lan No: SEIBGAD0196412 Borrowers: MR.HANUMANTA H, DODDAMANI, MRS.SAVITA HANAMANTH DODDAMANI	66	Branch : Chikkamagalur Lan No: SECHMGR0261139 Borrowers: Mr. Chandra Shekara H M, Mrs. Lakshamma	Item-1 All the peace and parcel of the immovable Schedule The Property Bearing Khatha No.67, G.P No.150900100400101122, Situated at Alduru Village & Grama Panchayat, Chikkamagalur Taluk & Dist. North by : House of Shekhar South by : Panchayath Water Tank, East by : Road West by : Panchayath Road Measurement : Measuring East to West 42 feet, North to South 20 feet, Total Extent 840 feet. Build Up Area 600 Feet. Situated at within the Sub-Registration District of Chikkamagalur and Registration District of Chikkamagalur.	08-09-2022 & Rs.347907/-	06-12-2022
50	Branch : Chikkamagalur Lan No: SECHMGR0273652 Borrowers: Mrs. BINDU DHRUVAKUMAR, Mr. DHRUVAKUMAR B	Item-1 Khatha No.141, GP No.150900101200620031, Situated at Thoranamavu Village, Kuduvalli Grama panchayat, Chikkamagalur Taluk & Dist. Measuring East to West 80 feet, North to South 41 feet, total 3280 feet, Build Up Area 1159 Feet. North by : Road South by : Own Property East by : House of Girija Shankar West by : House of Gurunath Measurement : Measuring East to West 80 Feet, North to South 41 feet Total 3280 feet. Built up Area 1159 feet. Situated at within the Sub-Registration District of Chikkamagalur and Registration District of Chikkamagalur.	27-06-2022 & Rs.1207163/-	05-12-2022	Branch : Davanagere Lan No: SEDVNGR0266933 Borrowers: Mr. RANGAPPA A B, Mrs. SUNITHA	52	Branch : Shimogga Lan No: SESINGA0315112 Borrowers: Mr. ANANDA NAIK, Mrs. DIVYA BHARATHI H, Mrs. SUSHILABAI, Mr. MANJUNATH C	Item-1 All the peace and parcel of the immovable Schedule The Property Bearing GP. 152400102600400241, Property no.27, Situated at Gonbidu Village, Tavaraghatta Grampanchayat, Bhadravathi Taluk, Shimoga Dist East by : Agriculture land West by : Road, North by : Site No.26 South by : Site No.28 Measurement : East to West 18.288 mtrs (60 feet), North to South 12.192 Mtr (40 feet), Total = (222.97 mtrs) 2400 sq feet, Built up area 918 q feet. Situated at within the Sub-Registration District of Bhadravathi and Registration District of Shimoga	27-06-2022 & Rs.877087/-	05-12-2022
51	Branch : Chikkamagalur Lan No: SECHMGR0255365 Borrowers: Mrs. LATHA D M, Mr. CHANDRAIAH	Item-1 All the peace and parcel of the immovable Schedule The Property Bearing Khatha No.78 Site No.01, GP. No.151600401500520007, Situated at Danaykanahalli Village, Bantenahalli Grama panchayat, Belur Taluk Hassan Dist. North by : Road South by : Land East by : House of Sannamma West by : House of Ganesh Measurement : Measuring East to West 38 feet, North to South 40 feet, total extent 1520 feet. Built up Area 510 Feet Situated at within the Sub-Registration District of Belur and Registration District of Hassan	27-06-2022 & Rs.315454/-	05-12-2022	Branch : Gadag Lan No: SEIBGAD0170884 Borrowers: Mr. Hanumantappa Jummanavar, Mrs. Ningavva Jummanavar	54	Branch : Chikkamagalur Lan No: SECHMGR0225272 Borrowers: MR.DHARMESH, MRS.GEETHA	PROPERTY -1 Co Applicant 1: GEETHA All that piece and Parcel of the immovable Schedule the Property bearing Khatha No. 150900103500420096, G.P No.150900103500420096 Situated at Mattavar Village ,Mughthihalli Gram Panchayath Chikkamagalur Taluk & Dist North By: Road, South By :Property Of javarayya, East By : Village Cooking House, West By : Property of Kariyayya Measurement : measuring East to West 40 Feet North to South 30 feet Total Extent 1200 Feet Build up Area 1200 Feet Situated at within the Sub-Registration District Of Chikkamagalur and Registration District of Chikkamagalur	01-07-2022 & Rs.424117/-	05-12-2022
52	Branch : Shimogga Lan No: SESINGA0186383 Borrowers: Mr. RANGAPPA A B, Mrs. SUNITHA	PROPERTY-1 Applicant: RANGAPPA A B All the Peace and parcel of the immovable Schedule The Property Bearing GP. No.151200503300500128, Pro.No.99, Situated at Madapura Village, Savalanga Gram Panchayath, Belagutti Hobli, Honnali Taluk, Davanagere Dist. North by : Haladamma Property, South by : Kavitha Ramayya Property, East by : Neelamma Property West by : G.P. Road, Measurement : East to West 18.288 mtrs, (60 Sq feet), North to South 22.86 Mtrs, (75 Sq feet), Total = 4500 Sq Feet. Built up Area 625 Sq feet. Situated at within the Sub-Registration District of Davanagere and Registration District of Honnali	27-06-2022 & Rs.366232	05-12-2022	Branch : Davanagere Lan No: SEDVNGR0226407 Borrowers: Mr. ANNESH NAIK, Mr. T. GOPYA NAYKA, Mrs. BHADRI BAI	69	Branch : Hospet Lan No: SEHSPET0232090 Borrowers: Mr. HOOGAR BASAVA RAJA, Mrs. VASANTHA MUGLI, Mrs. HOOGAR BASAMMA	PROPERTY-1 Co-Aplicant 1: T GOPYA NAYKA All the piece and parcel of the immovable Schedule The property Bearing Door No.35, Situated at Ramagatta Village & Chettri Halli Gram Panchayat, Harappana Halli Taluk, Ballari Dist. North by : Neelya Naika House South by : Takra Naika House East by : Sandhu West by : Way Measurement : North to South of 9.144 Sq.Meters, and West to East 12.192 Sq.(1200 Sq.Ft.) Situated at within the Sub-Registration District of Harappana Halli and Registration District of Ballari.	26-09-2022 & Rs.268857/-	06-12-2022
53	Branch : Shimogga Lan No: SESINGA0315112 Borrowers: Mr. ANANDA NAIK, Mrs. DIVYA BHARATHI H, Mrs. SUSHILABAI, Mr. MANJUNATH C	Item-1 All the peace and parcel of the immovable Schedule The Property Bearing GP. 152400102600400241, Property no.27, Situated at Gonbidu Village, Tavaraghatta Grampanchayat, Bhadravathi Taluk, Shimoga Dist East by : Agriculture land West by : Road, North by : Site No.26 South by : Site No.28 Measurement : East to West 18.288 mtrs (60 feet), North to South 12.192 Mtr (40 feet), Total = (222.97 mtrs) 2400 sq feet, Built up area 918 q feet. Situated at within the Sub-Registration District of Bhadravathi and Registration District of Shimoga	27-06-2022 & Rs.877087/-	05-12-2022	Branch : Hospet Lan No: SEHSPET0232090 Borrowers: Mr. HOOGAR BASAVA RAJA, Mrs. VASANTHA MUGLI, Mrs. HOOGAR BASAMMA	70	Branch : Hospet Lan No: SEHSPET0232090 Borrowers: Mr. HOOGAR BASAVA RAJA, Mrs. VASANTHA MUGLI, Mrs. HOOGAR BASAMMA	Item-1 All the peace and parcel of the immovable Schedule The Property Bearing Khatha No.102, G.P No.150900100400300459, Situated at Havvalli Village, Alduru Grama Panchayat, Chikkamagalur Taluk & Dist. North by : House Of Batte Raju South by : Gaddaduru Road East by : Road West by : House of Balakrishnashetty Measurement : Measuring East to West 60 feet, North to South 40 feet, Total extent 2400 feet. Build Up Area 826 Feet. Situated at within the Sub-Registration District of Chikkamagalur and Registration District of Chikkamagalur.	02-09-2022 & Rs.737638/-	06-12-2022
54	Branch : Gadag Lan No: SEIBGAD0170884 Borrowers: Mr. Hanumantappa Jummanavar, Mrs. Ningavva Jummanavar	PROPERTY -1 Applicant : HANUMANTAPPA KALLAPPA JUMMANAVAR It is seen from the above said documents that the immovable Shedule Property bearing G.P.No.752, Plot No.17, Situated at Hulakote Village, Hulakote Gram Panchayat, Gadag Taluk, Gadag Dist. North by : 9.50 Meter Road South by : Plot No.27 East by : Plot No.18 West by : Plot No.16 Measurement : Measuring East to West 15.50mtrs (51feet), North to South 25.50mtrs (84feet), Total=395.25 Sq Mtrs (4256 sq feet). Situated at within the Sub-Registration District of Gadag and Registration District of Gadag.	27-06-2022 & Rs.495999/-	05-12-2022	Branch : Davanagere Lan No: SEDVNGR0285190 Borrowers: MR.PARUSHAPPA, MRS.RENUKAMMA,P, MRS.HANUMAKKA	56	Branch : Davanagere Lan No: SEDVNGR0285190 Borrowers: MR.PARUSHAPPA, MRS.RENUKAMMA,P, MRS.HANUMAKKA	All the Piece And parcel of the Immovable Schedule Property Bearing Khatha No.49,G.P.P No.151200400600100063 Situated at Ramaghatta (VI),Chattanahalli Grama Panchayat Harapanahalli (TQ) Ballari (DT) North by : House of Banakar Shantappa, South by : Road, East by :House Of Hanumantappa, West by : Road, Measurement :Measuring East to West 7.62.Mtr, North to South 13.71.Mtr, Total measuring to an extent of, 104.52.Mtr, in which total built up area is 104.52.Mtr Situated at within the Sub-Registration Office Harapanahalli and Registration District of Ballari	29-07-2022 & Rs.334503/-	06-12-2022

Place: Karnataka
Date : 09.12.2022
Authorized Officer
Equitas Small Finance Bank Ltd

Union Bank of India
PUTTENAHALI BRANCH
#No.94, 94A & 95, 1st Floor,
Sri Krishna Plaza Kothnur Main Road,
J P Nagar, 7th Phase, Bangalore-560078
Ph: 080-22959625

DEMAND NOTICE
UNDER SEC.13 (2) SARFAESI ACT 2002

Enforcement of security interest Action Notice-in connection with the credit facilities enjoyed by the following borrowers with in the branches mentioned herein below-classified as NPA

We have to inform that you the following borrowers whose name and address [each borrower] and the name of the branches where you have availed the credit facilities offering the properties mentioned herein below. Since you have failed to repay the loan amounts as agreed by you, your following mentioned account/s have/been classified as Non Performing Assets [NPA] as on the date mentioned herein below. The individual notice has been also sent to each of you demanding the due amount.

1. Name and Address of the Borrower/Co-Borrower/Mortgagor/Guarantor:
(1) Mr. Raja Rami, No.33, 2nd Cross, Gowdanapalya, Subramanyapura, Bangalore-560061 (2) Mrs. Kantha Raju, No.33, 2nd Cross, Gowdanapalya, Subramanyapura, Bangalore-560061. Guarantor: 1. Mr. M. Ekabaram, No.131, Chikka Gowdanapalya, Subramanyapura Post, Bangalore-560061.

Facility & Account Number	Limit Sanctioned (Rs.)	Applicable Rate of Interest	Total dues in Rs. as on 25.11.2022
ABPTL 165930100034943	Rs. 40,00,000/-	9.90% Plus 2% overdue interest	Rs.34,82,469.33 + further interest and charges

NPA Date : 25.11.2022 Demand Date : 30.11.2022

Schedule of Property: All that piece and parcel of property bearing site No.38, PID No.55-637-44, situated at Kadirenahalli Village, Uttarahalli Hobli, Bangalore-560070 and measuring East to West : 29 feet and North to South : 40 feet and bounded by: East by: Property of S Pandian, West by : Property of G R Basavaraaj, North by : Property Factory, South by : Road.

If you fail to repay the aforesaid sum with interest and incidental expenses within 60 days from the date of this notice, Bank shall exercise all or any of the rights detailed under sub section (4) of the section 13 of the SARFAESI Act. You are also put on notice that in terms of sub section (3) of section 13, you shall not transfer by sale, lease or otherwise the said secured assets detailed above without obtaining written consent of the Bank. This notice is without prejudice to the Banks rights to initiate such other action or legal proceedings as it deem necessary under any other applicable provisions of law. Your kind attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Date : 08.12.2022
Place : Bengaluru
Sd/- Authorised Officer
Union Bank of India

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/04/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA2005PTC036163
5. Address of the registered office and principal office (if any) of corporate debtor	AMMA TEMPLE ROAD, AMBALPADY NH-17, UDUPI, KARNATAKA 576103
6. Insolvency commencement date in respect of corporate debtor	Honble NCLT Order - 16/11/2022, Copy of Order received on 07/12/2022
7. Estimated date of closure of insolvency resolution process	06/06/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Rakesh Bothra Reg. No. IBB/PA-001/IP-P01758/2019-2020/12675
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 119-A, 1st Floor, Vinay Bhavaya Complex, 159, C S T Road, Kailas, Santacruz East, City - Mumbai, Maharashtra -400068 Email - ip.rakeshbothra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned on point 9 Email id - gokulirp@gmail.com
11. Last date for submission of claims	23/12/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Form B - For Claim by Operational Creditors Except Workmen /Employee Form C - For Claim by Financial Creditors Form D - For Claims by A Workmen or an Employees Form E - For Claims by Authorised Representative of Workmen and Employees Form F - For Claims by other Creditors Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned on point 9

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, CP(IB)-156/IB/2020 has ordered the commencement of a corporate insolvency resolution process of GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED the vide order dated 16/11/2022.

The creditors of GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23/12/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Date: December 8, 2022. Place: Mumbai
Rakesh Bothra
Interim Resolution Professional
Reg. No. IBB/PA-001/IP-P01758/2019-2020/12675

FORM A (REVISED) PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REAL ESTATE PROJECT "PRAKRUTHI SOLITAIRE" OF M/s. NANDHINI HOTELS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	NANDHINI HOTELS PRIVATE LIMITED (REAL ESTATE PROJECT "PRAKRUTHI SOLITAIRE")
2. Date of incorporation of Corporate Debtor	10.05.1991
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U55209KA1991PTC011956
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: #114/2, Lalbagh Fort Road, Bangalore, Karnataka-560004 Address of Project Prakruthi Solitaire: Survey No. 112 & 130/5, Katha No. 52845/1885195, Kammasandra Village, Atibele Hobli, Anekal Taluk, Bangalore, Karnataka
6. Insolvency commencement date in respect of Corporate Debtor	Original Order : 20th October 2022 REVISED ORDER Date : 29th November 2022 (Copy received on 06.12.2022)
7. Estimated date of closure of insolvency resolution process	27th May, 2023
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Vineet Gupta Reg. No.: IBB/PA-001/IP-P00810/2017-2018/11377 AFA Valid upto : 05.01.2023
9. Address & email of the interim resolution professional, as registered with the board	Add: 408, Laxmi Deep Building, Dist. Centre, Laxmi Nagar, Dehi-110092 E-mail: vineetgupta@hotmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: 408, Laxmi Deep Building, Dist. Centre, Laxmi Nagar, Dehi-110092 E-mail: ipvgupta@gmail.com
11. Last date for submission of claims	20th December 2022 (14 days from receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Project "PRAKRUTHI SOLITAIRE" of M/s. Nandhini Hotels Private Limited
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1.Ms. Santosh Goel Reg. No.: IBB/PA-001/IP-P00823/2017-2018/11399 2. Pradeep Kumar Kaushik Reg. No. : IBB/PA-002/IP-N01141/2021-2022/13997 3. Sanjeev Gupta Reg. No. : IBB/PA-001/IP-P-01575/2018-2019/12408
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench has ordered the commencement of Corporate Insolvency Resolution Process of the NANDHINI HOTELS PRIVATE LIMITED on 20th October 2022 (Copy of Order received on 16.11.2022), whereas as per revised order by Hon'ble NCLT on dated 29th Nov 2022 (Copy of Order received on 06.12.2022) it has directed the IRP to make the Public announcement only for the creditors of project 'Prakruthi Solitaire' of the NANDHINI HOTELS PRIVATE LIMITED.

The creditors of Project 'Prakruthi Solitaire' of NANDHINI HOTELS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20th December, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. However those who has already filed the claims need not to file it again. The COC has already been constituted as per the original order and shall be revised on 20th Dec 2022 or thereafter.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Date : 07.12.2022
Place: New Delhi
Interim Resolution Professional for Project
"Prakruthi Solitaire" of NANDHINI HOTELS PRIVATE LIMITED

Gujarat poll results will reflect in K'taka polls: CM Bommai

Bengaluru, Dec 8 (UNI) Reacting to the Gujarat election result, Karnataka Chief Minister Basavaraj Bommai on Thursday said it will have a positive effect on the party's prospects in poll-bound Karnataka.

Elections in Karnataka are scheduled for 2023, just five months away.

"This election result (Gujarat results) will have a positive effect on the Karnataka elections too. It will be a major morale booster for the BJP cadre and supporters. Our victory is guaranteed if we work with more vigour," Bommai told reporters here.

The CM said the results of Gujarat shows that pro-incumbency is the new trend which shows that people supported good governance.

"There used to be a trend of anti-incumbency, but now in vogue is the



pro-incumbency trend. This has been reflected in Gujarat results. And to get pro-incumbency results, governments have to give good governance," he said.

Bommai also credited Prime Minister Narendra Modi for the record seventh victory in Gujarat. "Despite a generation having passed, the old and new generations have accepted PM Narendra Modi's governance and acumen. They have reposed faith in his leadership. Therefore, BJP won in Gujarat," he said. Asked to comment on BJP's defeat in MCD election, CM said to be in power for 15 years in itself is an achievement, and civic election cannot be compared to a general election. Meanwhile, senior Congress leader Siddaramaiah said Gujarat results will not have any impact in the 2023 assembly elections in Karnataka.

After Gujarat results, K'taka min claims many Cong leaders set to join BJP

Bengaluru, Dec 8 : The sweeping electoral victory of the BJP in Gujarat has buoyed the party leaders' spirits in Karnataka which is all set for assembly polls in the first half of 2023. Revenue minister R Ashok on Thursday predicted an exodus of Congress leaders and lawmakers to the BJP in the near future.

"Several Congress leaders, as many as 12, are in touch with me because they want to leave their party and join BJP," Ashok said without elaborating on the identity of the potential Congress defectors. Stating that Congress leader Rahul Gandhi's Bharat Jodo Yatra did not help the Congress in the Gujarat assembly polls,



Ashok opined that the AAP is eating into the Congress votes. "Even if the AAP gets around a 5 percent vote share, the Congress will be decimated in Karnataka too," Ashok declared.

Meanwhile, former Karnataka chief minister and

senior BJP leader BS Yeddyurappa said on Thursday that the saffron party would repeat its Gujarat feat in the state too. The BJP will win more than 140 seats in the elections to the 224 member Karnataka assembly, he claimed.

Mangaluru: Kashmiri Handicrafts Emporium at City Centre Mall – Grand celebration sale from Dec 8-12



Mangaluru, Dec 7: The Kashmiri Handicrafts Emporium, one of the renowned outlets dealing in handicrafts in the city, has completed 48 years of its existence and has gained fame across the coastal belt. On the eve of its 48th anniversary, the outlet is set to hold a 5-day celebration sale from December 8 to 12 at its outlet in City Centre Mall. The first store was opened in Mangaluru at Hotel Moti Mahal Falnir by Ali Mohammed Mir by the name of Kashmiri Handicraft Emporium in the year 1974. The outlet is known for selling handicrafts, Kashmiri shawls, and silver jewellery with semi-precious and precious stones from all over India.

Kashmiri Handicrafts Emporium has gained wide publicity through their products and service to its customers. It has extended its 2nd branch at Empire Mall which was opened by Pariz Ahmed Mir by the name The Cascade. Managing director Mohtisham SM Arshad provided them the opportunity to open the store to promote Indian arts and crafts. In the year 2010, the outlet was shifted to City Centre Mall.

City Centre Mall was opened in the year 2010, and in the same year, The Cascade was shifted from Empire Mall to City Centre Mall by the name Indian Arts and Crafts at the second floor next to Soch

outlet. The outlet is known for selling Indian handicrafts, handloom, Kashmir shawls and Sterling silver jewellery.

The second store was opened in the year 2016 at City Centre Mall with the name The Cottage Crafts next to Homecentre Lifestyle. It is the second exclusive showroom of Indian crafts having the limited edition and master pieces handicrafts from all over India made of wood, brass and crystals, exclusive home décor, artificial plants and gifts.

Cashmere handlooms woolen shawls and silk pashmeen, scarves, zari bed spreads, cushion covers, dining tables, matt set, silk bags, wall clocks, home decor.

Mangaluru: Work on Island platforms in central train station to be over by Feb 2023

Mangaluru, Dec 8: Construction work of fourth and fifth island type platforms is in progress at central railway station of the city.

The work of levelling and wall erection of platform is almost complete. Tiling, roof and foot overbridge work is pending. The platforms will be ready for use during February 2023 according to Palakkad division public relation officer of railways M K Gopinathan. The construction work of the platforms began in May 2022 due to a long-standing demand of railway passengers of coastal region. New platforms will be 540 meter in length and 10 meters wide. The total cost of

project is Rs 4.5 crore.

These platforms do not have direct road access. They need to be accessed through foot over bridge from other platforms. First, second and third platforms of central railway station that have direct road access are not island type platforms. Two mammoth banyan trees that were 50 and 20 years old were shifted to make space for the construction recently under the guidance of environmentalist Jeeth Milan Roche. The trees were shifted and planted at a distance of 200 meters from the original spot with the use of cranes, ultra modern machinery, personnel of railway department and environmentalists.



Mangaluru: Local distributors to get 75,400 metric ton sand imported from Malaysia – DC Ravikumar M

Mangaluru, Dec 8: As much as 75,400 metric tons of sand imported from Malaysia a few years ago found lying at NMPA for distribution will be sold to local buyers in the district within the next four or five days, said deputy commissioner Ravikumar M R. Speaking at a new conference, he said that he was surprised to know that such a huge quantity of sand was stored at NMPA, four days ago. "Though it is not M Sand, it is equivalent to it in quality," he said. "The sand will be sold at the rate of Rs 10,000 per ten tons in the district. Besides that 1,000 metric tons of sand confiscated from

various places in the district is available. That sand will be sold at the rate of Rs 7,000 per load," he said. "Suitable CC Cameras will be installed at NMPA site and the sand will be sold through lorries approved by the RTO. The details of the sand sold will be provided to the public through the department of geology, district administration, police commissioner, SP and media," he said. "The selection of eligible contractors in CRZ and non CRZ zones is finalized. Few more processes are in progress. The final orders will be released soon," he added.

BJP reaping benefits instead of solving border row: Siddaramaiah

Bengaluru, Dec 8 (UNI) Former Karnataka Chief Minister Siddaramaiah on Thursday accused the BJP of reaping political benefits instead of resolving Karnataka-Maharashtra border row.

"It is in the DNA of @BJP4Karnataka to reap political benefits out of controversies. Belagavi border issue, which could have been resolved through negotiations, is now allowed to grow so that BJP can take benefits," he said in a series of tweets. Siddaramaiah said due to interstate bus service being hit following the border row, people of both the states are anxious about the outcome, and hence Karnataka BJP should intervene and bring peace. He also



appealed to Bommai to reach out to his Maharashtra counterpart and protect Kannadigas residing in Maharashtra from the government there which is making a bid to target them. "It is not just enough to claim it is a double-engine govt @BJP4India should step up

whenever it is needed to solve the crisis. This time it has failed to resolve the issue..." he said.

The border row is a long-pending issue wherein Maharashtra lays claim to Belagavi on the basis of the inhabitation of majority Marathi-speaking population. Karnataka has been refuting the claim by saying the issue has been settled under the Mahajan Commission Report. The controversy was stoked up after Maharashtra ministers Chandrakant Patil and Shambhuj Desai, along with a Maharashtra MP, planned to visit Belagavi on December 6.

This provoked the Kannada organisations to resort to protests in both states.

Cure-all: One step closer to a universal flu vaccine?

Bengaluru : Imagine a single dose of vaccine that prepares your body to fight every known strain of influenza — a so-called universal flu vaccine that scientists have been trying to create for decades.

A new study describes successful animal tests of just such a vaccine, offering hope that the country can be protected against future flu pandemics.

Like the Covid vaccines made by Pfizer-BioNTech and Moderna, the experimental flu vaccine relies on mRNA.

It is in early stages — tested only in mice and ferrets — but the vaccine provides important proof that a single shot could be used against an entire family of viruses. If the vaccine succeeds in people, the approach could be used against other virus families, perhaps including the coronavirus.

The vaccine would not replace annual flu shots but would provide a shield against severe disease and death from potential pandemic threats.

"There's a real need for new influenza vaccines to provide protection against pandemic threats that are out there," said Scott Hensley, an immunologist at the University of Pennsylvania who led the work.



"If there's a new influenza pandemic tomorrow, if we had a vaccine like this that was widely employed before that pandemic, we might not have to shut everything down," he said. He and his colleagues described the vaccine last week in the journal Science.

By the age of 5, most children have been infected with the flu multiple times and have gained some immunity — but only against the strains they have encountered.

"Our childhood exposures to influenza lay down long-lived

immune memory that can be recalled later in life," Dr. Hensley. But "we're sort of living the rest of our life dependent on the random chance of whatever we got infected with as a kid."

Current influenza vaccines protect against seasonal flu but would provide little protection against a new strain that may emerge as a pandemic threat.

During the 2009 H1N1 swine flu pandemic, for example, the conventional vaccine offered little defense against the virus.

But older adults who had been

exposed to H1N1 strains in childhood developed only mild symptoms.

Scientists have long tried to create a vaccine that would introduce children to every possible strain of flu they may encounter later in life.

But researchers have been constrained by technical hurdles and by the diversity of the flu virus.

Broadly speaking, there are 20 subgroups of influenza that each represent thousands of viruses. Current vaccines can target four subgroups at most. But the ex-

perimental vaccine contains all 20, and it would be faster to produce.

The vaccine elicited high levels of antibodies to all 20 flu subtypes in ferrets and mice, the researchers found — a finding that several experts said was unexpected and promising.

If the vaccine behaves similarly in people, "we'll have a more broad coverage of influenza viruses — not only those that are circulating, but those that might spill over from the animal reservoir that might cause the next pandemic," Alyson Kelvin, a vaccinologist at the University of Saskatchewan in Canada, said.

Packing 20 targets into one vaccine does have a downside: Antibody levels in the test animals were lower than when they were given vaccines aimed at individual strains. But the levels were still high enough to be effective against influenza.

Because a new pandemic strain of influenza might differ from the 20 targets included in the experimental vaccine, the researchers also tested it against viruses that were imperfectly matched. The vaccine still provided strong protection, suggesting that it would prevent at least severe illness, if not infection, from a novel pandemic flu virus.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Gokul Super Speciality Hospital Private Limited
2. Date of incorporation of corporate debtor	28/04/2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. of corporate debtor	U55110KA2005PTC036163
5. Address of the registered office and principal office of corporate debtor	ANNA TEMPLE ROAD, AMBALPADY NH -17, UDUPI, KARNATAKA 578103
6. Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT Order - 16/11/2022. Copy of Order received on 07/12/2022
7. Estimated date of closure of insolvency resolution process	05/06/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Rakesh Bothra Reg. No. IBB/PA-001/IP-P-01758/2019-2020/12675
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 119-A, 1st Floor, Vinay Bhavya Complex, 159, C S T Road, Kallina, Santacruz East, City - Mumbai, Maharashtra -400098 Email - ip.rakeshbothra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned on point 9 Email id - gokul.cirp@gmail.com
11. Last date for submission of claims	23/12/2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional.	Name the class(es) - Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not applicable
14. (a) Relevant Forms for submission of claims with proof	Form B - For Claim by Operational Creditors Except Workmen /Employee Form C - For Claim by Financial Creditors Form D - For Claims by A Workmen or an Employees Form E - For Claims by Authorised Representative of Workmen and Employees Form F - For Claims by other Creditors
(b) Format of Forms / Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Physical Address: same as mentioned on point 9
Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, CR/IB/156/BB/2022 has ordered the commencement of a corporate insolvency resolution process of GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED the vide order dated: 16/11/2022. The creditors of GOKUL SUPER SPECIALITY HOSPITAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23/12/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.	
Date: December 08, 2022 Place: Mumbai	Rakesh Bothra Interim Resolution Professional Reg. No. IBB/PA-001/IP-P-01758/2019-2020/12675

